

SHRI P. K. DEO : Sir, on a point of order. When Shri Biswanatha Das resigned, the Congress Party had only 48 members out of 140. The defections were engineered by—(Interruptions).

MR. SPEAKER: How is this a point of order? There is no point of order at all. I am not allowing it.

(Interruptions)

MR. SPEAKER: We are not sitting here to see who forms a Government, who does not form a Government, unless there is something unconstitutional. Who are we at this stage to come in.

(Interruptions).

MR. SPEAKER: There is nothing before the House. Nothing will go on record.

SHRI SURENDRA MOHANTY (Kendrapara): On a point of order, Sir.

MR. SPEAKER: There is nothing before the House. No question of point of order at all.

SHRI SURENDRA MOHANTY: As a protest, I walk out from the House.

Shri Surendra Mohanty then left the House.

(Interruptions).

13.07 hrs.

PAPERS LAID ON THE TABLE NOTIFICATIONS ETC.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
K. R. GANESH): I beg to lay on the
Table—

(1) A copy each of the following
Notifications (Hindi and English ver-
sions) under section 159 of the
Customs Act, 1962:—

- (i) G.S.R. 1633 published in
Gazette of India dated the
30th December, 1972 together
with an explanatory memo-
randum. [Placed in Library
See No. LT-4347/73].

(ii) G.S.R. 28 published Gazette of
India dated the 13th January,
1973 together with an explana-
tory memorandum. [Placed in
Library. See No. LT-4338/73.]

(iii) G.S.R. 62(E) published in
Gazette of India dated the
16th February, 1973 together
with an explanatory memo-
randum. [Placed in Library.
See No. LT-4347/73].

(2) A copy of the Central Excise
(Amendment) Rules 1973 (Hindi and
English versions) published in
Notification No. G.S.R. 23(E) in
Gazette of India dated the 19th
January, 1973, under section 38 of the
Central Excises and Salt Act, 1944.
[Placed in Library. See No. LT-4337/
73].

(3) A copy each of the following
Notifications (Hindi and English ver-
sions) issued under the Central Excise
Rules, 1944:—

(i) G.S.R. 1631 published in
Gazette of India dated the
30th December, 1972 together
with an explanatory memo-
randum.

(ii) G.S.R. 11(E) published in
Gazette of India dated the
12th January, 1973 together
with an explanatory memo-
randum.

(iii) G.S.R. 15(E) to 22(E) and
G.S.R. 24(E) published in
Gazette of India dated the
19th January, 1973 together
with an explanatory memo-
randum.

(iv) G.S.R. 60(E) published in
Gazette of India dated the
12th February, 1973 together
with an explanatory memo-
randum.
[Placed in Library. See No.
LT-4339/73].

NOTIFICATION UNDER EXPORT (QUALITY
CONTROL & INSPECTION) ACT, 1963

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
A. C. GEORGE): I beg to lay on the
Table a copy of Notification No. 50,

461 (Hindi and English (versions) published in Gazette of India dated the 17th February, 1973 containing Corrigendum to Notification No. S.O. 162 dated the 13th January, 1973 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-4336/73].

13.07½ hrs.

MESSAGE FROM THE PRESIDENT

MR. SPEAKER: I have to inform the House that I have received the following message dated the 28th February, 1973, from the President:

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 19th February, 1973."

13.08 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st March, 1973, agreed to the following amendments made by the Lok Sabha at its sitting held on the 20th February, 1973, in the Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu and Kashmir), Bill, 1972:—

Enacting Formula

1. That at page 1, line 1,—
for "Twenty-third" substitute
"Twenty-fourth".

Clause 1

2. That at page 1, line 4,—
for "1972" substitute "1973".

(ii) 'In accordance with the provisions of rule 115 of the Rules of

Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st March, 1973, agreed to the following amendments made by the Lok Sabha at its sitting held on the 20th February, 1973, in the Seaward Artillery Practice (Amendment) Bill, 1972:—

Enacting Formula

1. That at page 1, line 1,—
for "Twenty-third" substitute
"Twenty-fourth".
2. That at page 1, line 4,—
for "1972" substitute "1973".

13.10½ hrs.

CONSTITUTION (THIRTIETH AMENDMENT) BILL

SECRETARY: Sir, I lay on the Table a copy, duly authenticated by the Secretary of Rajya Sabha, of the Constitution (Thirtieth Amendment) Bill, 1972, passed by the Houses of Parliament and assented to, since a report was last made to the House on the 20th February, 1973.

ESTIMATES COMMITTEE

TWENTY-SEVENTH REPORT

SHRI K. N. TIWARY (Bettiah): I beg to present the Twenty-seventh Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Nineteenth Report on the Ministry of Industrial Development (Department of Industrial Development)—Industrial Licensing.

13.10 hrs.

PUBLIC ACCOUNTS COMMITTEE SEVENTY-THIRD REPORT

SHRI SEZHIAN (Kumbakonam): I beg to present the Seventy-third Report of the Public Accounts Com-